ITEM NO.4 Court 3 (Video Conferencing) SECTION II-B

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1038/2021

(Arising out of impugned final judgment and order dated 04-01-2021 in CRM-M No. 19785/2020 passed by the High Court Of Punjab & Haryana At Chandigarh)

SUKHJINDER SINGH @ SUNNY

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.15959/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.15960/2021-EXEMPTION FROM FILING O.T. and IA No.15961/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.15962/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

## WITH

Diary No(s). 1682/2021 (IV-B)

(FOR ADMISSION and I.R. and IA No.19669/2021-CONDONATION OF DELAY IN FILING and IA No.19671/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.19672/2021-EXEMPTION FROM FILING O.T. and IA No.19698/2021-INTERVENTION/IMPLEADMENT and IA No.19668/2021-PERMISSION TO FILE PETITION (SLP) and IA No.19675/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.19670/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-02-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner	'(S) Mr. Mukul Rohatgi, Sr. Adv.
	Ms. Rukhmini Bobde, Adv.
	Mr. Kumar Shashank, Adv.
	Mr. Tanvir Ahmed Mir, Adv.
	Mr. Harish Chabra, Adv.
	Ms. Soumya Priyadarshinee, Adv.
	Mr. Nivesh Kumar, Adv.
	Mr. Ankit Ambasta, Adv.
	Mr. Dhruv Gupta, Adv.
	Mr. Vishal Prasad, AOR
	Mr. C.A. Sundaram, Sr. Adv.
	Ms. Rukhmini Bobde, Adv.

For Detitioner(a) Mr Mukul Dehetai Cr Adv

Mr. Kumar Shashank, Adv. Mr. Tanvir Ahmed Mir, Adv. Mr. Harish Chabra, Adv. Ms. Soumya Priyadarshinee, Adv. Mr. Nivesh Kumar, Adv. Mr. Ankit Ambasta, Adv. Mr. Dhruv Gupta, Adv. Mr. Vishal Prasad, AOR For Respondent(s) Mr. P. Chidambaram, Sr. Adv. Mr. Harin P. Raval, Sr. Adv. Mr. Harin P. Raval, Sr. Adv. Mr. Karan Bharihoke, AOR Ms. Anusha Nagarajan, Adv. Ms. Ramisha Jain, Adv. Mr. Siddhant Sharma, Adv.

> UPON hearing the counsel the Court made the following O R D E R

Special Leave Petition (Crl.) No. 1038/2021:

Heard the learned senior counsel appearing for the parties.

We find no ground to interfere with the impugned order passed by the High Court.

The Special Leave Petition is, accordingly, dismissed.

Pending applications stand disposed of.

Special Leave Petition (Crl.) D. No. 1682/2021:

Permission to file Special Leave Petitions is granted.

Delay condoned.

Heard the learned senior counsel appearing for the parties.

We find no ground to interfere with the impugned orders passed

by the High Court.

The Special Leave Petitions are, accordingly, dismissed.

Pending applications stand disposed of.

(R. NATARAJAN) ASTT. REGISTRAR-cum-PS (ANITA RANI AHUJA) ASSISTANT REGISTRAR